

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## Record of Proceedings

### PETITION No. 134/MP/2011

Sub: Petition for clarification on the interpretation of Regulation 5 of the CERC (Unscheduled Inter change Charges and related matters) (Amendment) Regulations, 2010.

Date of hearing : 4.10.2011

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner : Bharat Aluminium Company Ltd, Chhattisgarh

Respondents : Chattisgarh Power Transmission Company Ltd.,Raipur  
Chattisgarh State Load Despatch Centre, Raipur

Parties present : Shri Prashanti Chandra Sen, Advocate, BAL  
Shri Avijit Bhushan, Advocate for Respondents

The learned counsel for the respondents submitted that the due to shifting of his office, record pertaining to petition has been misplaced and requested for adjournment of the matter. The request was not opposed by the learned counsel for the petitioner.

2. The Commission accepted the request of the learned counsel for the respondents and clarified that no further adjournment would be granted.

3. The application shall be posted for hearing on 3.11.2011.

SD/-  
(T. Rout)  
Joint Chief (Law)